

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

EXCISE APPEAL NO: 738 OF 2009

[Arising out of Order-in-Original No: 07-08/PD/Th-II/2009 dated 22/04/2009
passed by the Commissioner of Central Excise, Thane – II.]

Lift Systems India Pvt Ltd

... Appellant

versus

Commissioner of Central Excise
Thane – II

...Respondent

WITH

EXCISE APPEAL NO: 739 OF 2009

[Arising out of Order-in-Original No: 07-08/PD/Th-II/2009 dated 22/04/2009
passed by the Commissioner of Central Excise, Thane – II.]

Bhagwati Lal Jain

... Appellant

versus

Commissioner of Central Excise
Thane – II

...Respondent

AND

EXCISE APPEAL NO: 740 OF 2009

[Arising out of Order-in-Original No: 07-08/PD/Th-II/2009 dated 22/04/2009
passed by the Commissioner of Central Excise, Thane – II.]

Surendra Mohan Hajela

... Appellant

versus

Commissioner of Central Excise
Thane – II

...Respondent

APPEARANCE:

None for the appellants

Shri Sanjay Hasija, Superintendent (AR) for the respondent

CORAM:

HON'BLE DR. D. M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. C. J. MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO: A/ 85026-85028/2021

DATE OF HEARING: 13/01/2021
DATE OF DECISION: 13/01/2021

PER: DR. D.M. MISRA

In these appeals, appellants have approached the Government under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and after payment of necessary dues, they were issued with SVLDRS certificate which is on record. Consequently, the appeals are disposed off.

(Pronounced in open court)

(C. J. Mathew)
Member (Technical)

**/as*

(Dr. D. M. Misra)
Member (Judicial)